

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 1152
TO BE ANSWERED ON 02ND MAY, 2016**

Right to Education in Pre-schools

1152. SHRI NANA PATOLE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Law Commission has recommended amending the Right to Education (RTE) Act, 2009 to make it mandatory for the Government to provide free pre-school education to children above the age of three;
- (b) if so, the details thereof;
- (c) the details of benefits that are likely to accrue therefrom; and
- (d) the action taken by the Government in this regard?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) & (b): The Law Commission of India in its Report No. 259 on “Early Childhood Development and Legal Entitlement” submitted on 27.08.2015, has recommended to provide free pre-school education to children above the age of three.

(c) : These recommendations are intended to protect the interests of the children, keeping in mind the need for health, nutrition, care and education as the primary inputs for early childhood development.

(d) : The Central Advisory Board of Education (CABE) in its 63rd Meeting held on 19th August, 2015 decided to reconstitute the Sub-committee on the subject of ‘Extension of Right of Children to Free and Compulsory Education (RTE) Act, 2009 to Pre-school education and Secondary education’. Accordingly, the Sub-committee has been reconstituted on 4th April, 2016 under the chairmanship of Dr. Ram Shankar Katheria, Minister of State, Ministry of Human Resource Development.
